

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 661/2015
O.A. No. 3060/2015

New Delhi, this the 13th day of January, 2016.

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)

Kavita Arora,
Aged 36 years,
D/o Shri Raj Kumar Arora,
R/o 1/2094, East Ram Nagar,
Delhi.

-Applicant

(By Advocate: None)

Versus

1. Shri Kewal Kumar Sharma,
Chief Secretary,
Government of NCT of Delhi,
Secretariat, I.P. Estate,
New Delhi-110002.

2. Ms. Padmini Singla,
Director of Education,
Directorate of Education,
Government of NCT of Delhi,
Old Secretariat Building,
Civil Lines, Delhi-54.

3. Shri N.T. Krishna,
Joint Director (Planning Branch)
Planning Branch,
Directorate of Education,
Govt. Of NCT of Dehi,
Old Patrachar Building,
Timarpur, Delhi-110054. Respondents

(By Advocate : Shri K.M. Singh)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

The present C.P. is filed complaining violation of the orders of this Tribunal in O.A. No.3060/2015 dated 19.08.2015, whereunder the respondents were directed to consider the representations and the legal notice issued on behalf of the applicant and to pass appropriate speaking and reasoned order within a period of four weeks.

2. Today, learned counsel for the respondents, by producing a copy of speaking order dated 11.12.2015, submits that they have fully complied with the orders of this Tribunal.

3. In the circumstances and in view of compliance of the orders of this Tribunal, the CP is closed and notices are discharged. No costs.

**(P.K. BASU)
Member (A)**

**(V. AJAY KUMAR)
Member (J)**

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